आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES," B" JAIPUR

श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE: SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 1210/JP/2019
निर्धारण वर्ष/Assessment Year: 2015-16

Smt. Mamta Devi Chopra A-523, Govind Marg, Malviya Nagar, Jaipur.	बनाम Vs.	The ITO, Ward-6(1), Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No. AAJPC1848F		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/ Assessee by : Smt. Mamta Devi Chopra (Self)
राजस्व की ओर से/ Revenue by: Smt. Monisha Choudhary (Addl.CIT)

सुनवाई की तारीख/ Date of Hearing : 09/02/2021
उदघोषणा की तारीख/Date of Pronouncement: 10/02/2021

आदेश/ ORDER

PER: SANDEEP GOSAIN, J.M.

The present appeal has been filed by the assessee against the order of CIT(A)-2, Jaipur dated 23.08.2019 for the assessment year 2015-16.

2. Hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 pandemic.

3. At the time of hearing, the assessee furnished an application for withdrawal of this appeal. The contention made in the said application reads as under:-

"Against the assessment order passed u/s 143(3) of the I.T. Act, 1961 for AY 2015-16 in the case of above assessee and CIT(A) System appeal No.: CIT(A), Jaipur-2/10681/17-18 date of CIT(A) Order: 23.08.2019, certificate No. 715785150111120 u/s 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 (3 of 2020) has been received from the office of designated Authority PCIT, Jaipur-2. (copy enclosed/uploaded), therefore the assessee applies for withdrawal of appeal filed in Form No. 36 on 22.10.2019.

Kindly Acknowledge.

(Mamta Devi Chopra)"

4. The ld. DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under "Vivad Se Vishwas Scheme", we permit the assessee to withdraw this appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 10/02/2021.

Sd/-	Sd/-
(विक्रम सिंह यादव)	(संदीप गोसाई)
(Vikram Singh Yadav)	(Sandeep Gosain)
लेखा सदस्य / Accountant Member	न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक/Dated:- 10/02/2021.

*Ranjan

आदेश की प्रतिलिपि अग्रेषित/Copy of the order forwarded to:

1. अपीलार्थी/The Appellant- Smt. Mamta Devi Chopra, Jaipur.
2. प्रत्यर्थी/ The Respondent- ITO, Ward-6(1), Jaipur.
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त/ CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर/DR, ITAT, Jaipur.
6. गार्ड फाईल/ Guard File {ITA No. 1210/JP/2019}

आदेशानुसार/ By order,

सहायक पंजीकार/Asst. Registrar